RAJYA SABHA

I hursday, the 26th July, 1973/the 4th Sravana, 1895 (saka)

The House met at eleven of the clock, MR CHAIRMAN in the Chair.

* ORAL ANSWERS TO QUESTIONS DETENTIONS UNDER 'MISA'

.'91. SHRI S. A. KHAJA MOHIDEEN:† SHRI KALYAN ROY:

SHRI DWIJENDRALAL SEN GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of persons, partywise, detained in each State, so far under the Maintenance of Internal Security Act (MISA);
- (b) the number of persons released after the Supreme Court Judgement on MISA and re-arrested thereafter?

THE MINISTER OF STATE 1N THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT). (a) and (b): A statement in respect of information sought is attached. [See 'Appendix Lxxxv, Annexure No. 11 No person is detained on account of his political affiliation. However, information regarding the political affiliations of the persons detained, wherever available with the State Government, is mentioned in the statement.

SHRI S. A. KHAJA MOHIDEEN: Sir, is it that the MISA is used by the Government against anti-social elements? If so, I would like to know from the Minister whether the Government considers black-marketeers and hoarders to be anti-social elements or the leaders of Opposition political parties to be anti-social elements? How many such persons have been arrested under this Act? Secondly, is it a fact that under this Act student leaders from the Ali-

garh Muslim University have been taken into custody and leaders of the Opposition parties have submitted a memorandum to the Prime Minister that this Act should not be used against the student community? If so, what is the reaction of the Government?

SHRI K C PANT Sir, hoarders and blackmarketeers are certainly anti-social elements and the MISA is used against them also. The numbers are given in the Statistical Digest that has already been placed on the Table of the House and on the basis of which there was a full discussion in the Rajva Sabha in the last session. So far as the memorandum to the Prime Minister is concerned, I am personally not aware of it, but I did see it in the papers that some memorandum has been submitted. I have not myself seen it.

SHRI K CHANDRASEKHARAN: I would like to know from the hon. Minister whether he would be able to give any details, at least in regard to all the States put together, about the number of persons who have been detained under the MISA for blackmarketing and hoarding

SHRI K C PANT; Sir, those details I do not have with me, but they are all available in the Statistical Digest. I would refer him to the Statistical Digest.

SHRI K CHANDRASEKHARAN: I want the latest figures as of to-day. The Statistical Digest gives old figures.

SHRI K. C. PANT: I have no figures 'ater than that, but certainly if you want me to collect them and give notice, I will collect them.

SHRI BHUPESH GUPTA: Sir, will the hon Minister tell us how many detenus were released after the Supreme Court judgment which invalidated certain provisions of the MISA and according to which, in West Bengal alone about 1,760 detenus should have been released? Has the hon Minister found out from the West Bengal Govern-

[†]The question was actually asked on the floor of the House by Shri S. A. Khaja Mohideen.

ment in what manner that judgement of sons released the Supreme Court was respected how many had been released, how many had been rearrested after release and how many not released at all? Is it not a fact that in West Bengal to-day there are 1,937 detenus, according to the latest available figure? Actually it is more What steps is the Government going to take in order to have as many of them as possible or the whole of them released? Our demand is that the MISA should be scrapped I am not going into that now But how is it that the mat ter is not being at all pursued in the light of the assurance given in this House from time to time and still arrests are taking place under the MISA?

SHRI K C PANT Sir if Bhupeshii had seen the statement it does give the figures both of those who were released pursuant to the Supreme Court judgement and of those mentioned in column 5 in respect of whom fresh detention orders were issued by the State Government The figures in respect of West Bengal are 1 303 and 1,044 respectively

DR Z A AHMAD Up to what time?

SHRI BHUPESH GUPTA Yesterday in the I ok Sabha you gave some other figures

SHRI K C PANT This is the number of persons released in pursuance of the Supreme Court judgement. The precise number of persons released is 1,303. The number of persons in respect of whom fresh detention orders have been issued was 1044. I am not talking about the total number.

SHRI BHUPESH GUPTA · You are giving this number

SHRI K C PANT We are not The West Bengal Government has given So far as the total information in six States is concerned, namely, Assam, Bihar, Punjab, Rajasthan, Tripura, West Bengal, about the arrested persons released as a consquence of the judgement of the Supreme Court striking down section 17(a) of the MISA, he wanted to know the total number of per-

The number was 1,375 persons released Out of the six States in Bihar there were no fresh orders detention issued In respect Assam out of 47 persons who were re leased fresh orders of detention were issued in respect of 41 persons under section 3(1) (b) as all of them were foreigners, namely, Bangla Desh nationals Of these 41 46 have so far been repartriated to Bangla Desh It is only one of them who is detained

In Punjab in respect of 8 out of 12 persons released fresh orders under section 3(b) have been issued. They are Pakistani In respect of Rajasthan while nationals I do not have up to date information from information received up to 22-4-73, 11 persons, who were released as a result of the judgement, were detan d again as they were Pakistani nationals So this is the total picture persons released and detained

श्री जगदीश प्रसाद माथर ग्रापने कहा कि किसी भी राजनैतिक ग्राधार पर गिरफ्तारिया नडी की गई। जिस समय इस विधेयक के ऊपर ससद मे चर्चा हई थी ग्रापने यह भी कहा था कि इसका बहा पर उपयोग नही किया जाएगा जहा पर साधारण कानन का प्रयोग किया जा सकता है, लेकिन गज-रात के भ्रन्दर जो 19 जनसघ के सदस्यो की गिरपतारी हुई तो हमने इसका विरोध किया था स्रौर कहा था कि इस नानुन का दूरुपयोग निया गया यह इस बात का प्रमाण है कि उनको तीसरे ही दिन रिहा किया गया। जहा पर चीप ग्रेन शाप्स की डिमाड की जा रही है ग्रीर ग्रकाल के क्षेत्रों में ज्यादा दुकाने खोली जाये इस बात के ऊपर भी ग्रगर प्रातीय सरकार इस कानन का दुरुपयोग करती हैं तो क्या केन्द्रीय सरकार इस प्रकार की डाइ-रेक्शस प्रातीय सरकारो को देने की दष्टि से सोच रही है कि किन विन दिष्टियों में इस कानुन का उप-योग हो अन्यथा भ्राजकल के महगाई के जमाने में जिस प्रकार का ग्रादोलन हा रहा है उसमे इसका दूरुपयाग किया गया ता यह राजनीतिक आधार पर दबाव माना जाएगा।

श्री कें ली पंत ग्रध्यक्ष जी, यह कानून इस तरह इस्तेमाल किया जाता हे जबकि ग्रदेशा हो किसी चीज के होने का, जैसे ऐजिटेशन का, पब्लिक म्रार्डर के खिलाफ काई चीज होने का या जो सेक्सन 3 में भ्रौर चीजे दी हुई है जैसे Security of the state, security of India, relationship with foreign countries, वगैरह तो उममे preventive action. **प्रिवे**टिव लिया जाता है। मामली ^ऐ रगन कोई चीज हो जाती है, जब कानन का उल्लंघन हो जाता है तब स्टेट ऐक्शन लेती है। इन दोनों में यह फर्क है जो मैं माननीय सदस्य के सामने रखना चाहना ह।

जहा तक इस्ट्रक्शस का सवाल है, जब यह कानन यहा पास हुन्ना उसी वक्त सन् 1971 मे ही डिटेन्ड इस्ट्व्शम राज्य मरकारो को दिये गये भ्रौर उनमे कहा गया, उनसे निवेदन किया गया कि जो भी ग्रधिकारी हो जो कि इन पावसं का ऐक्सरसाइज कर सकते हो, उनके मामने कस्टी-टयशन के बारे मे और इस ऐक्ट के बारे मे मारी चीजे रख दी जाये श्रौर उनको समझा दिया जाय ताकि वह जो भी डिटेशन ग्रार्डर इण्यु करे उनका इस्तेमाल इसी के तहत करे।

TRIGUNA SEN: Sir, not understood one figure in the statement laid on the Table of the House. So far as West Bengal is concerned, the number of persons detained under the MISA up to 30-6-1973 is shown as 7,604. In column 5, the number of persons released in pursuance of the Supreme Court judgement is given as 1,303 The number of persons re-arrested is 1,044. The number of persons actually under detention to-day is These three figures--1,303, and 2060-do not make 7,604. What about the rest?

CHANDRASEKHARAN: SHRI K. They were released on other grounds. Only one ground is stated here.

MR. CHAIRMAN: So your question has been answered by Mr. Chandrasekharan. Yes, yes, that is what you do.

DR. IRIGUNA SEN: No, I am not satisfied. I want the answer from the Minister.

SHRI K. C. PANT: The number of persons detained was 7,604 The number of persons released is 5,544 and 2,060 perssons are still under detention. The figures here relate only to the releases and re-arrest which followed the Supreme Court judgemnet in respect of one particular section of the Act. The other sections are not affected by that judgement. It affects only a very narrow portion of that Act.

SHRI K. P. SUBRAMANIA MENON Sir, from the statement is clear that the main purpose of the MISA has been to at tack our party and its cadres, and the trade union and kisan sabha leaders. It will be found that over one thousand of our com rades have been detained under this Act, and in spite of the Supreme Court judgement, th Government has shamelessly re-detaine them; they just sent them out of the jail and immediately they were re-arrested under di fferent sections. May I know from the Mi nister what the reasons are for detainin such a large number of trade union an kısan sabha leaders, in spite of the Govern ment's talk about democracy? know whether this MISA is intended t safeguard the Congress rule or it is inter ded to sateguard what they call the secu rity of State? If it is a matter of securit of State, then nobody is involved her Most of these people are trade union c kisan sabha workers. So, the whole thin has been a conspiracy to see that all th trade unions are captured by the Congres goondas in West Bengal and other par of the Country. May I know if this is th purpose of this Act?

SHRI SITARAM KESRI: Goondas al sitting there. (Interruptions)

MR. CHAIRMAN: Order, please.

SHRI K. C. PANT: My hon, friend mind is so conditioned that he sees consr racy behind every bush.

SHRI K. P. SUBRAMANIA MENON

SHRI K. C. PANT: Sir, it is very worng! o suggest that the MISA is used against nybody indulging in either political actiity or trade union activity. But if someody comes within the purview of the ct by virtue of his actions or what he roposes to do...

SHRI K. P. SUBRAMANIA MENON: low do you know what he proposes to 0?

SHRI K. C. PANT: Yes, yes, there is ie Advisory Board. There are various ifeguards which are provided. If you have ared to study the Statistical Digest, several ersons have been released by the Adviory Board, by the court, by the High burt and perhaps by the Supreme Court Therefore, there are adequate safeuards. Where any State Government has sed the MISA in a manner which was fond to be wrong either by the Advisory oard or by the court, the person detained as been set free. So these safeguards re also provided. It is not against politiil activities or trade union activities.

SHRI KRISHAN KANT: May I know om the hon. Minister whether they conder the activities of certain elements and presentatives of certain political parties, ke obstructing the procurement of wheat nd other foodgrains, as an act which can e brought under the MISA? If so, how any persons, how many top people in vaous States, have been held under this Act? was quite recently mentioned by a forier Minister of Agriculture in Bihar that ome top people were obstructing procureent of foodgrains.

SHRI K. C. PANT: As I said earlier, the local people have a feeling that in a ertain case MISA should be used-and tere is a provision about the movement of sential commodities and so on, that is one f the provisions under which MISA can : invoked—they would certainly invoke it. s to whether any State Government in a articular situation has invoked the provion or not, I would require notice to anser.

SHRI KRISHAN KANT: Since the procurement started, has anybody been held under MISA?

to Questions

SHRI K. C. PANT: I do not know. As I said earlier, I do remember, from the statistical digest which was supplied and from other figures, it has been used against hoarders and blackmarketeers. And I remember that in West Bengal it has been used against people who were stealing copper wires. I do remember all these things. But I cannot say precisely from which date.

SHRI B. K. KAUL: From the statistical digest it appears that 912 CPI(M) and 80 Congress people were detained under MISA. Should it be presumed that the ruling party organization would like to take action against those Congress people who detained under MISA?

SHRI K. C. PANT: That is the action taken. And it has no bearing on whether they are members of the Congress Party or the CPI(M). If they come within the mischief of the law, then they are detained.

श्रीमती सीता देवी क्या मिनिस्टर साहब यह बतायेंगे कि उनकी नालेज में है कि ग्रनाज की जो इतनी तगी है और जो राज्य सरकारे है उनको पता भी है कि लोगो ने अनाज होई कर रखा हैतो क्या इस कानुन का इस्तेमाल ब्लैंक मार्केटियर्स पर, जो जमाखोर है और लोगो को भुखा मार रहे है ग्रौर गवर्नमेट को बदनाम करना चाह रहे है; उनके खिलाफ किये जाने का विचार सरकार रखती हैय। नही?

श्री के लो पंत : मैं ने बताया कि यह लागु है श्रौर कितनी ही जगह इस्तेमाल किया गया है।

श्री कमल नाय झा: मैं माननीय मंत्री जी से यह जानना चाहता हं कि जैसा सीता देवी जी ने कहा, उसके मन्दर्भ मे मेरे चार सवाल हैं। एक तो स्मगलिंग का है, चोरी छिपे हमारी सीमा से बहुत सा ग्रनाज बाहर भेजा जा रहा है, उत्तर में, पश्चिम में ग्रौर पूर्व में, ग्रौर दूसरा सवाल यह है कि चीजो की कीमत कितनी ग्रधिक बढ़ाई जा रही है व्या-पारियों भौर उद्योगपतियों द्वारा भौर उसके लिए मारा गलत दोषारोपण सरकार के ऊपर किया जा रहा है और चीजो की कीमते मनमाने ढग से बढाई जा रही है व्यापारियों के द्वारा...

श्री सभापति भ्राप प्रश्न कीजिए। यह प्रश्न नहीं है।

श्री कमल नाय झा मै प्रश्न ही कर रहा हूं। इसी तरह से जो स्मगलसं है श्रीर जो ब्लैंक मार्केटियसं हैं या जो बड़े पैमाने पर दवाइयों में एडल्टरेशन कर के लोगों की जान माल के लिए खतरा उपस्थित कर रहे हैं, तो मिलावट करने वालो, स्मगल करने वालो, चोर बाजारी करने वालो श्रीर होई करने वालो के विरुद्ध भी श्राज इस सीमा का मबसे श्रिष्टिक उपयोग होना चाहिए जो कि इटरनल सेक्योरिटी को भग कर रहे हैं। तो मै जानना चाहता ह कि क्या सरकार इस दिशा में कोई कारगर कदम उठाने जा रही है या नहीं?

श्री कें ० सी० पंत इसका उत्तर मैं ने दे दिया है।

MR. CHAIRMAN: Now, Mr Anandan. Yours is the last question

SHRI T. V. ANANDAN: I always stand last. May I know from the Government whether the situation in general in West Bengal is better than what it was previously?

SHRI K. C. PANT: Sir, certainly the situation is very much better. And if you recall the days of terror and of mass violence, of people killing each other and of reports of murders of political opponents in West Bengal, you will find that there is vast improvement. And today there is normalcy and there is peace. And this is a measure which has certainly helped in that process

श्री नवल किशोर श्रीमन्, मैं यह जानना चाहता हूं कि उत्तर प्रदेश में 87 डैटिन्यूज थे मगर श्रव उनकी सख्या 25 रह गई है तो यह 25 श्रादिमयों के न छोड़ने की क्या वजह थी श्रीर ये कब से बन्द हैं और क्या इनमें कुछ पी०ए०सी० के लोग भी बन्द किये गये हैं, यदि हा तो उनकी कितनी तादाद है? श्री कें सी पन्त अब, मुझे इसका व्यौरा तो नहीं मानूम है। जहां तक मुझे याद है पी ०ए०सी ० के किसी आदमी के खिलाफ फिलहाल इस्तेमाल नहीं हुआ नेकिन इसकी चेक करना पडेगा।

श्री नवल किशोर ये 25 ग्रादमी कब से बन्द हुँ?

श्री कें सी पनत कब से है, यह भी मेरे पाम नही है, नोटिस दे तो मैं पता लगाऊंगा।

WORKING OF INDUSTRIAL ESTATE

*92. SHRI J. S TILAK:†

DR Z. A. AHMAD:

SHRI KOTA PUNNAIAH;

SHRI A. G. KULKARNI.

SHRI KALI MUKHERJEE:

SHRI CHANDRA SHEKHAR:

SHRI KRISHAN KANT:

Will the Minister of INDUSTRIADEVELOPMENT AND SCIENCE AN TECHNOLOGY be pleased to state:

- (a) whether Government have review the working of the Industrial Estates the country;
- (b) whether the capacity of industr units is under-utilised; and
- (c) if so, what steps are being taken Government to improve their working?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DIVELOPMENT (SHRI Z. R. ANSAR

- (a) Yes, Sir.
- (b) and (c) Small Scale Industrial Ur have not been working to full capac mainly for the reason that law materi are in short supply and partly on according to the recent power shortage. Steps a being taken by Government to improve the supply of raw materials including pow

[†]The question was actually asked the floor of the House by Shri J. S. Tila